

LOK SABHA DEBATES

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LOK SABHA

Wednesday, April 15, 1981/ Chaitra 25,
1903 (Saka)

*The Lok Sabha met at Eleven of the
Clock*

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Naval force near Rameshwaran to protect Indian fishermen

*805. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Tamil Nadu Government has requested the Government of India to station a permanent naval force on the India-Sri Lanka boundary near Rameshwaram Islands to protect Indian fishermen against harassment by Sri Lanka naval personnel;

(b) if so, details of the request; and

(c) what action had been taken by the Government of India on that request?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c). Government of India have not received such a request from the Government of Tamil Nadu. However, Government of Tamil Nadu has drawn attention to poaching by foreign fishing trawlers in our Exclusive Economic Zone off the Coast of Tamil Nadu and have asked that suitable instructions should be issued to the Naval and Coast Guard authorities to patrol the area. Government is fully seized of this problem

which is a serious one. Regular patrol is carried out by the Coast Guard and Naval ships/aircraft to the extent resources permit.

SHRI A. NEELALOHITHADASAN NADAR: Has the Government of Tamil Nadu drawn the attention of the Government of India to this matter? Has the Government of India received any report from the Coast Guard and the Naval ships regarding such incidents? If so, what are the details of such incidents?

MR. SPEAKER: He has already replied that there was no communication from the State Government.

SHRI SHIVRAJ V. PATIL: The Tamil Nadu Government had not wanted that ships be posted in the area. They only wanted that patrolling in the area should be done so as to see that poaching is not done by foreign trawlers.

SHRI A. NEELALOHITHADASAN NADAR: Poaching by foreign trawlers is becoming a permanent menace everywhere. Has the Government of India any positive and concrete plans to curb this menace permanently?

SHRI SHIVRAJ V. PATIL: We have certain laws for that purpose. One of the laws is about the Exclusive Economic Zone. We have brought into existence the Coast Guard organisation also. This Coast Guard Organisation is also inspecting the patrolling of the Economic Zone to see that poaching is not done in our Zone by foreign trawlers. This Coast Guard organisation, has come into existing only a few years back. It is in the initial stages and we have a large Economic Zone which has to be patrolled by this Coast Guard organisation. So, we are collecting the wherewithal for this purpose. We are training our people. We

have given some vessels to the coast guard organisation and some aircraft also. They are patrolling the waters and trying to ward off this kind of poaching intrusion into our economic zone. We do have a specific plan for this purpose. That plan envisages acquisition of ships, providing other facilities to the coast guard organisation and increasing the strength of this organisation to the extent which would be required for this purpose.

Persons detained under National Security Act

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*806. SHRI N. E. HORO:
SHRI R. N. RAKESH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some cases have been brought to the notice of the Government that the persons detained under the National Security Act, had been served due notice in the language which they do not understand;

(b) if so, the details regarding such cases; and

(c) the clarification given on the question having regard to constitutional provision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). According to information available, seven detenus in Maharashtra and one detenu in Karnataka were released on the basis of reports received from Advisory Boards on this ground. Two detenus of Delhi were released in compliance with the orders of the Supreme Court on the same ground.

(c) The State Governments and Union Territory Administrations have been advised to issue instructions to the detaining authorities that the grounds of detention should always be communicated to the detenu in a language that he understands.

SHRI N. E. HORO: It is very clear that at least in ten cases, the persons

detained under NSA had to suffer unnecessarily. I would like to know from the Minister what action he is proposing to take against the officers who have made ten persons suffer unnecessarily and what was the language used in the orders of detention.

SHRI YOGENDRA MAKWANA: The language used was English. We have now instructed all the State Governments and Union Territories to issue the orders in the language known to the detenu.

SHRI N. E. HORO: He has not answered my question as to what action he is going to take against the concerned officers. I will put another supplementary also. When did you send these instructions to the State Governments and Union Territories. The specific date when you sent the instructions, I want to know.

SHRI YOGENDRA MAKWANA: He wants to know the action which we propose to take against the officers. I said that the officers, when they served the orders, explained it in the language known to the detenu. So, there is no question of taking action against the officers. It was later on decided that they should be served the notice in the language that they know. He put another question about the exact date. It is 30th March, 1981.

SHRI N. E. HORO: His statement is not supported by facts. He said it was explained to the detenus in their own language. This has not been accepted by the Advisory Boards.

श्री राजेन्द्र प्रसाद यादव : अध्यक्ष महोदय, सवाल दीगर, जवाब दीगर का यह सर्वोत्तम नमूना है सरकार, कर्मचारियों में ऐसा मानता हूँ कि यह सरकार इस रोग से बराबर ग्रस्त रही है। अगर आप सवाल को देखें, तो सवाल यह है :

'क्या सरकार के ध्यान में कुछ ऐसे मामले लाये गये हैं, जिनमें राष्ट्रीय सुरक्षा अधिनियम के अन्तर्गत हिरासत में लिए गये